

Bail Application No. R-1084/2020
State Vs. Sagar
FIR No. 23/18
PS Sultanpuri
U/S 307/34 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. Suraj Prakash Sharma, Ld. Counsel for applicant/accused.

The application has been moved by applicant/accused Sagar U/s 439 Cr. PC seeking Interim bail for 45 days.

Reply has been filed on behalf of the IO.

Interim bail sought on the ground that applicant/accused is languishing in JC for more than two years as he has been arrested in the present case on 28.01.2018, as such he is entitled for the interim bail for 45 days in terms of directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no involvement in any other case shall now be released on interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the

Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that the present accused has not involved in any other case as per information, as such there is no previous involvement of the present accused.

In view of the above submissions, let IO/SHO concerned is directed to file report of the previous involvements of the present applicant/accused and Jail Superintendent concerned is also directed to file the conduct of the applicant/accused as well as copy of the custody warrant of the applicant/accused on 26.05.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

R-1064/2020
State Vs. Nitin
FIR No. 259/13
PS Ashok Vihar
U/S 392/394/397/34 IPC
& 25 & 27/54/59 Arms Act

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. Vinay Singhal, Ld. Counsel for applicant/accused.

The application has been moved by applicant/accused Nitin U/s 439 Cr. PC seeking Interim bail for 45 days.

Reply has been filed on behalf of the IO.

Interim bail sought on the ground that applicant/accused is languishing in JC for more than six years and nine months and was earlier also granted interim bail four times. It is submitted that the Hon'ble HPC of Hon'ble High Court recommended for the release of those UTPs who are involved in the cases having punishment upto life imprisonment and now recently, those accused are also given the benefit of interim bail who are accused of offence punishable u/s 302 of IPC carrying death sentence and applicant/accused is seeking interim bail on the directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no

involvement in any other case shall now be released on interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that accused/applicant is involved in eight other cases and remained in JC for more than six years nine months.

In view of the above submissions, as accused is previously involved in eight cases, I am not inclined to grant interim bail to the present accused and application is accordingly dismissed.

Copy of this order be given dasti to the Ld. Counsel for applicant.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

State Vs. Sonu @ Rajan
FIR No. 231/2019
PS Ashok Vihar
U/S 307/34 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

None for the applicant/accused.

The application has been moved by applicant/accused Sonu @ RajanU/s 439 Cr. PC seeking bail .

Reply has been filed on behalf of the IO.

Bare perusal of the application shows that no mobile number has been mentioned by Ld. Counsel for applicant/accused/visiting lawyer, however, report has been received in terms of the previous order dated 14.05.2020 in which the applicant/accused has been reported as convicted in three cases, I am of the considered view that applicant/accused is not entitle for interim bail, and application is accordingly dismissed.

Copy of this order be given dasti to the Ld. Counsel for applicant.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

State Vs. Anil @ Anamika & Ors.
FIR No. 782/2017
PS Begumpur
U/S 302/34 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. Pradeep Rana, Ld. Counsel for applicant/accused.

The application has been moved by applicant/accused Kuldeep @ Kiran U/s 439 Cr. PC seeking Interim bail for 45 days.

Reply has been filed on behalf of the IO.

Interim bail sought on the ground that applicant/accused is languishing in JC for more than two years as he has been arrested in the present case on 03.01.2018, as such he is entitled for the interim bail for 45 days in terms of directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no involvement in any other case shall now be released on interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the

Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that the present accused has not involved in any other case as per information, as such there is no previous involvement of the present accused.

In view of the above submissions, let IO/SHO concerned is directed to file report of the previous involvements of the present applicant/accused and Jail Superintendent concerned is also directed to file the conduct of the applicant/accused as well as copy of the custody warrant of the applicant/accused on 22.05.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

State Vs. Anil @ Anamika & Ors.
FIR No. 782/2017
PS Begumpur
U/S 302/34 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. Pradeep Rana, Ld. Counsel for applicant/accused.

The application has been moved by applicant/accused Sandeep @ Sandha U/s 439 Cr. PC seeking Interim bail for 45 days.

Reply has been filed on behalf of the IO.

Interim bail sought on the ground that applicant/accused is languishing in JC for more than two years as he has been arrested in the present case on 03.01.2018, as such he is entitled for the interim bail for 45 days in terms of directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no involvement in any other case shall now be released on interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the

Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that the present accused has not involved in any other case as per information, as such there is no previous involvement of the present accused.

In view of the above submissions, let IO/SHO concerned is directed to file report of the previous involvements of the present applicant/accused and Jail Superintendent concerned is also directed to file the conduct of the applicant/accused as well as copy of the custody warrant of the applicant/accused on 22.05.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

State Vs. Anoop & Ors.
FIR No. 474/2013
PS Mangolpuri
U/S 302/34 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. Pradeep Rana, Ld. Counsel for applicant/accused.

The application has been moved by applicant/accused Anoop U/s 439 Cr. PC seeking Interim bail for 45 days.

Reply has been filed on behalf of the IO.

Interim bail sought on the ground that applicant/accused is languishing in JC for more than two years as he has been arrested in the present case on 08.08.2013, as such he is entitled for the interim bail for 45 days in terms of directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no involvement in any other case shall now be released on interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the

Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that the present accused has not involved in any other case as per information, as such there is no previous involvement of the present accused.

In view of the above submissions, let IO/SHO concerned is directed to file report of the previous involvements of the present applicant/accused and Jail Superintendent concerned is also directed to file the conduct of the applicant/accused as well as copy of the custody warrant of the applicant/accused on 23.05.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

State Vs. Anoop & Ors.
FIR No. 474/2013
PS Mangolpuri
U/S 302/34 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. Pradeep Rana, Ld. Counsel for applicant/accused.

The application has been moved by applicant/accused Sajjan U/s 439 Cr. PC seeking Interim bail for 45 days.

Reply has been filed on behalf of the IO.

Interim bail sought on the ground that applicant/accused is languishing in JC for more than two years as he has been arrested in the present case on 08.08.2013, as such he is entitled for the interim bail for 45 days in terms of directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no involvement in any other case shall now be released on interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the

Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that the present accused has not involved in any other case as per information, as such there is no previous involvement of the present accused.

In view of the above submissions, let IO/SHO concerned is directed to file report of the previous involvements of the present applicant/accused and Jail Superintendent concerned is also directed to file the conduct of the applicant/accused as well as copy of the custody warrant of the applicant/accused on 23.05.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

State Vs. Anil @ Anamika & Ors.
FIR No. 782/2017
PS Begumpur
U/S 302/34 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. Pradeep Rana, Ld. Counsel for applicant/accused.

The application has been moved by applicant/accused Anil @ Anamika U/s 439 Cr. PC seeking Interim bail for 45 days.

Reply has been filed on behalf of the IO.

Interim bail sought on the ground that applicant/accused is languishing in JC for more than two years as he has been arrested in the present case on 03.01.2018, as such he is entitled for the interim bail for 45 days in terms of directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no involvement in any other case shall now be released on interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the

Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that the present accused has not involved in any other case as per information, as such there is no previous involvement of the present accused.

In view of the above submissions, let IO/SHO concerned is directed to file report of the previous involvements of the present applicant/accused and Jail Superintendent concerned is also directed to file the conduct of the applicant/accused as well as copy of the custody warrant of the applicant/accused on 22.05.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

State Vs. Anil @ Anamika & Ors.
FIR No. 782/2017
PS Begumpur
U/S 302/34 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. Pradeep Rana, Ld. Counsel for applicant/accused.

The 2nd bail application has been moved by applicant/accused Ajay @ Dolly U/s 439 Cr. PC seeking Interim bail for 45 days.

Reply has been filed on behalf of the IO.

It is submitted by counsel for applicant/accused that earlier similar application was rejected on 24.04.2020 on the ground that applicant/accused does not falls within the relaxed criteria of High Power Committee of Hon'ble High Court of Delhi and further submitted that Interim bail sought on the ground that applicant/accused is languishing in JC for more than two years as he has been arrested in the present case on 03.01.2018, as such he is entitled for the interim bail for 45 days in terms of directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no involvement in any other case shall now be released on

interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that the present accused has not involved in any other case as per information, as such there is no previous involvement of the present accused.

In view of the above submissions, let IO/SHO concerned is directed to file report of the previous involvements of the present applicant/accused and Jail Superintendent concerned is also directed to file the conduct of the applicant/accused as well as copy of the custody warrant of the applicant/accused on 22.05.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

State Vs. Ashok
FIR No. 452/2014
PS Sultanpuri
U/S 302 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. Pradeep Rana, Ld. Counsel for applicant/accused.

The 2nd bail application has been moved by applicant/accused Ashok U/s 439 Cr. PC seeking Interim bail for 45 days.

Reply has been filed on behalf of the IO.

Interim bail sought on the ground that applicant/accused is languishing in JC for more than two years as he has been arrested in the present case on 10.05.2015, as such he is entitled for the interim bail for 45 days in terms of directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no involvement in any other case shall now be released on interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the

Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that the present accused has not involved in any other case as per information, as such there is no previous involvement of the present accused.

In view of the above submissions, let IO/SHO concerned is directed to file report of the previous involvements of the present applicant/accused and Jail Superintendent concerned is also directed to file the conduct of the applicant/accused as well as copy of the custody warrant of the applicant/accused on 23.05.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

State Vs. Meena
FIR No. 28/18
PS Aman Vihar
U/S 302/201 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. M.P. Sinha, Ld. Counsel for applicant/accused.

This is an application for Interim bail for 45 days filed on behalf of applicant/accused Meena.

Reply has been filed on behalf of the IO.

Interim bail sought on the ground that applicant/accused is languishing in JC for more than two years as he has been arrested in the present case on 13.01.2018, as such he is entitled for the interim bail for 45 days in terms of directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no involvement in any other case shall now be released on interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the

Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that the present accused has not involved in any other case as per information, as such there is no previous involvement of the present accused.

In view of the above submissions, let IO/SHO concerned is directed to file report of the previous involvements of the present applicant/accused and Jail Superintendent concerned is also directed to file the conduct of the applicant/accused as well as copy of the custody warrant of the applicant/accused on 27.05.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

State Vs. Jai Ram @ Rahul
FIR No. 326/2016
PS Bharat Nagar
U/S 302/307/452/147/148/149/34 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. M.P. Sinha, Ld. Counsel for applicant/accused.

This is an application for Interim bail for 45 days filed on behalf of applicant/accused Rahul.

Reply has been filed on behalf of the IO.

Interim bail sought on the ground that applicant/accused is languishing in JC for more than two years as he has been arrested in the present case on 03.11.2016, as such he is entitled for the interim bail for 45 days in terms of directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no involvement in any other case shall now be released on interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the

Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that the present accused has not involved in any other case as per information, as such there is no previous involvement of the present accused.

In view of the above submissions, let IO/SHO concerned is directed to file report of the previous involvements of the present applicant/accused and Jail Superintendent concerned is also directed to file the conduct of the applicant/accused as well as copy of the custody warrant of the applicant/accused on 27.05.2020.

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020

State Vs. Vicky
FIR No. 326/2016
PS Bharat Nagar
U/S 302/307/452/147/148/149/34 IPC

21.05.2020

The present application has been assigned to the undersigned by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Due to spreading of Corona Virus (COVID-19) special measures taken by the Government. To prevent it by ordering a National Lock Down, the hearing of urgent matters have been conducted through Video Conferencing using CISCO WEBEX Meeting App. After taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge, North-West, Rohini, Delhi.

Pr: Ms. Kiran Bala, Ld. Addl. PP for the State.

Sh. M.P. Sinha, Ld. Counsel for applicant/accused.

This is an application for Interim bail for 45 days filed on behalf of applicant/accused Vicky.

Reply has been filed on behalf of the IO.

Interim bail sought on the ground that applicant/accused is languishing in JC for more than two years as he has been arrested in the present case on 08.07.2016, as such he is entitled for the interim bail for 45 days in terms of directions of High Power Committee of Hon'ble High Court of Delhi in the Minutes of Meeting dated 18.05.2020 under the Chairpersonship of Hon'ble Ms. Justice Hima Kohli, Judge, High Court of Delhi & Executive Chairperson, Delhi State Legal Services Authority, it has been resolved that the Under trial prisoners (UTPs) facing trial for a case under Section 302 IPC and are in jail for more than two years within no involvement in any other case shall now be released on interim bail for a period of 45 days on furnishing bond preferably 'personal bond'.

Ld. Addl. PP strongly opposed the present application on the ground that since the directions was given to the Member Secretary DLSA and to the

Chairperson DG (Prisons). Further, IO has not filed previous involvement of the applicant/accused and further request to call fresh report qua the previous involvements of the applicant/accused from the IO/SHO concerned.

During the arguments it is being enquired whether the applicant/accused has been involved in any other case on which Ld. Counsel submitted that the present accused has not involved in any other case as per information, as such there is no previous involvement of the present accused.

In view of the above submissions, let IO/SHO concerned is directed to file report of the previous involvements of the present applicant/accused and Jail Superintendent concerned is also directed to file the conduct of the applicant/accused as well as copy of the custody warrant of the applicant/accused on 23.05.2020 .

Computer Branch , for uploading the orders on the Website and also to provide the copy of the order to all concerned.

(Rakesh Kumar-IV)
ASJ-02/NDPS
North West, Rohini
Delhi/21.05.2020